### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 508

TO BE ANSWERED ON THE 25<sup>TH</sup> JUNE, 2019/ ASHADHA 4, 1941 (SAKA)

#### **VISA ISSUED TO PAKISTANI AND BANGLADESHI CITIZENS**

#### 508. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Pakistani and Bangladeshi citizens who have been issued visas under different category during 2016-17;
- (b) whether the Government has any authentic data regarding the number of citizens who have returned back to their country after expiry of visa period;
- (c) if not, the reasons therefor;
- (d) whether any arrangement has been made to ensure that foreign citizens particularly coming from neighbouring countries do not overstay illegally in the country after expiry of visa period; and
- (e) if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) The number of citizens belonging to Pakistan and Bangladesh who were

issued visas under various categories during the year 2016 & 2017 is as follows:-

Visas issued	2016	2017
under various		
categories		
Pakistan	52525	35144
Bangladesh	933695	1370420

(b) to (e) - The Central Government is implementing a Mission Mode Project on

Immigration, Visa and Foreigners Registration & Tracking (I.V.F.R.T.) which is

facilitating improved tracking of foreigners by integrating and sharing information captured during various processes like visa issuance process at Missions, immigration process at the Immigration Check Posts (ICPs), registration process at the Foreigners Regional Registration Offices (FRROs)/Foreigners Registration Offices (FROs) and during stay of foreigners at hotels, educational institutions etc.

The State Governments have also been entrusted with powers to detect, detain and deport illegally staying foreign nationals under Article 258(1) of the Constitution of India. Further, under Article 239(1) of the Constitution of India, the Administrators of the Union Territories have also been directed to discharge the functions of the Central Government pertaining to detection, detention and deportation of illegally staying foreign nationals.

Law enforcing agencies maintain a vigil to intercept the foreigners overstaying in India. In genuine cases, where overstaying is unintentional or because of ignorance or under compelling circumstances, the period of overstay is regularized after charging the penalty and fees for the overstay period and visa is extended if required. Where the overstay is found to be intentional, the foreigner is served with Leave India Notice and penalty/visa fee for the period of overstay is charged as per instructions. Legal action under Foreigners Act, 1946 is also

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taken based on merits of each case which includes placing the names of the foreigners in the Black List after ensuring their deportation from India. Detection and deportation of such over-staying foreign nationals is a continuous process.

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